

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4485
ANSWERED ON:22.12.2005
COMPENSATION TO LAND OWNERS
Mohite Shri Subodh

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have paid the compensation to the land owners for acquisition of their agriculture land of Taluka Shirangaon Bund and Parsoda in Chandur market located at Amrawati-Narkhed rail route for laying railway lines;
- (b) if not, the reasons for the delay;
- (c) the time by which it is likely to be paid to the land owners?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) to (c): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE UNSTARRED QUESTION NO. 4485 ASKED BY SHRI SUBODH MOHITE TO BE ANSWERED IN THE LOK SABHA ON 22.12.2005 REGARDING COMPENSATION TO LAND OWNERS.

The details of compensation to land owners are as under:-

(a): As advised by the State Government, the entire compensation amount for land acquisition in Parsoda village has been disbursed. However, in Shirajgaon Bund village the disbursement of compensation amount to the tune of Rs.9,79,525/- has been done so far against Rs.12,28,441/-.

(b) & (c): The land acquisition and disbursement of compensation is being done by State Government as per Land Acquisition Act. The necessary payment for land is released to State Government based on their demand and further disbursement is the responsibility of State Government.